

State vs. Nitin  
FIR No. 330/20  
PS. Madhu Vihar  
U/s. 392/411 IPC

19.01.2021

**Matter heard through Cisco Webex Application (Video Conferencing).**

Present: Ld. APP for the State.  
Counsel for applicant.

An application for release of jamatalashi articles filed on behalf of applicant / accused Nitin.

Heard. Report of IO perused.

IO reported that he has no objection if jamatalashi articles be released to the accused/rightful owner.

Keeping in view the facts of the case, IO is directed to release the jamatalashi articles of the accused Nitin as per his personal search memo.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

Copy of the order be given dasti.

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
19.01.2021

State vs. Muneer Ahmad Bhat  
e-FIR No. 024462/20  
PS. Madhu Vihar  
U/s. 379/411/482/34 IPC

19.01.2021

**Matter heard through Cisco Webex Application  
(Video Conferencing).**

Present: Ld. APP for the State.  
Counsel for applicant.

This is an application for bail filed on behalf of applicant/  
accused Muneer Ahmad Bhat s/o Mohammad Ashraf Bhat.

Heard. Reply of IO perused.

Let IO be called for physical hearing on 21.01.2021.

Jail Superintendent is directed to ensure that all accused  
persons joined through VC on 21.01.2021 at 12.00 Noon.

Copy of this order be sent to Jail Supt.

Let the copy of this order be uploaded on the official  
website of District Court. Computer Branch is directed to comply  
accordingly.

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
19.01.2021

State vs. Zaigum Kehan Gul  
e-FIR No. 024462/20  
PS. Madhu Vihar  
U/s. 379/411/482/34 IPC

19.01.2021

**Matter heard through Cisco Webex Application  
(Video Conferencing).**

Present: Ld. APP for the State.  
Counsel for applicant.

This is an application for bail filed on behalf of applicant/  
accused Zaigum Kehan Gul s/o Gulam Mohammad Guroo.

Heard. Reply of IO perused.

Let IO be called for physical hearing on 21.01.2021.

Jail Superintendent is directed to ensure that all accused  
persons joined through VC on 21.01.2021 at 12.00 Noon.

Copy of this order be sent to Jail Supt.

Let the copy of this order be uploaded on the official  
website of District Court. Computer Branch is directed to comply  
accordingly

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
19.01.2021

State vs. Syed Suhail Aijaz @ Shaid  
e-FIR No. 024462/20  
PS. Madhu Vihar  
U/s. 379/411/482/34 IPC

19.01.2021

**Matter heard through Cisco Webex Application  
(Video Conferencing).**

Present: Ld. APP for the State.  
Counsel for applicant.

This is an application for bail filed on behalf of applicant/  
accused Syed Suhail Aijaz @ Shaid s/o Syed Aijaz Qadri.

Heard. Reply of IO perused.

Let IO be called for physical hearing on 21.01.2021.

Jail Superintendent is directed to ensure that all accused  
persons joined through VC on 21.01.2021 at 12.00 Noon.

Copy of this order be sent to Jail Supt.

Let the copy of this order be uploaded on the official  
website of District Court. Computer Branch is directed to comply  
accordingly

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
19.01.2021

State vs. Shahid Idrish s/o Lt. Sh. Anis  
FIR No. 387/20  
PS. Madhu Vihar  
U/s. 379/411/34 IPC

19.01.2021

**Matter heard through Cisco Webex Application (Video Conferencing).**

Present order shall dispose off the bail application of accused Shahid Idrish s/o Lt. Sh. Anis.

Present: Ld. APP for the state.  
Counsel for Applicant.

It is stated that accused is in JC since 07.12.2020 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature, as accused along with co-accused snatched the mobile phone of complainant. It is further stated that accused has involvement in 25 other cases and a habitual offender. It is further stated that if accused released on bail he may threaten the witnesses.

Heard the arguments through VC and perused the record.

In the present case, allegations against the accused are serious in nature as accused alongwith co-accused snatched the mobile phone of complainant. Further, accused has involvement in 25 other cases in similar nature and a habitual offender. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Shahid Idrish s/o Lt. Sh. Anis stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
19.01.2021